

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:253

ANSWERED ON:02.12.2004

AMENDMENTS IN PRESS AND REGISTRATION OF BOOKS ACT, 1867

Adhalrao Patil Shri Shivaji;Gaikwad Shri Eknath Mahadeo;Kushwaha Shri Narendra Kumar;Purandeswari Smt. Daggubati

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government is considering to make certain amendments in the Press and Registration of Book Act, 1867 and the resolution adopted in 1955;
- (b) if so, the sections of the Act proposed to be amended and the likely amendments thereof;
- (c) whether the Government is also considering to review the existing cap of FDI in TV, Radio and other Electronic and Print Media;
- (d) if so, the details thereof; and
- (e) the steps taken to invite and secure FDI as per this decision?

Answer

THE MINISTER OF INFORMATION & BROADCASTING AND CULTURE (SHRI S. JAIPAL REDDY)

(a) to (e): The Cabinet, while considering the issue of amendments to the Press and Registration of Books Act, 1867, has decided that the matter may, in the first instance, be considered by a Group of Ministers. Accordingly, Group of Ministers has since been constituted.